

**Shri Nand Lal Sharma:** It is being repeated.....

**Mr. Speaker:** I cannot give my consent to this.

#### PAPERS LAID ON THE TABLE

##### REPORTS OF TARIFF COMMISSION ON CERTAIN INDUSTRIES

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** I beg to lay on the Table a copy each of the following papers, under subsection (2) of section 16 of the Tariff Commission Act, 1951, namely:—

(1) Report of the Tariff Commission on the continuance of protection to the Electric Brass Lamp Holders Industry, 1954. [Placed in Library. See No. S-317/54.]

(2) Ministry of Commerce and Industry Resolution No. 48(1)-T.B./54, dated the 3rd September, 1954. [Placed in Library. See No. S-317/54.]

(3) Report of the Tariff Commission on the continuance of protection to the Preserved Fruits Industry, 1954. [Placed in Library. See No. S-318/54.]

(4) Ministry of Commerce and Industry Resolution No. 13(3)-T.B./53, dated the 31st August, 1954. [Placed in Library. See No. S-318/54.]

(5) Ministry of Commerce and Industry notification No. 13(3) T.B./53, dated the 31st August, 1954. [Placed in Library. See No. S-318/54.]

(6) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (3) to (5) above could not be laid within the prescribed period. [Placed in Library. See No. S-318/54.]

(7) Report of the Tariff Commission on the continuance of

protection to the Sheet Glass Industry, 1954. [Placed in Library. See No. S-319/54.]

(8) Ministry of Commerce and Industry Resolution No. 14(1)-T.B./54, dated the 4th September, 1954. [Placed in Library. See No. S-319/54.]

(9) Ministry of Commerce and Industry notification No. 14(1)-T.B./54, dated the 4th September, 1954. [Placed in Library. See No. S-319/54.]

(10) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (7) to (9) above could not be laid within the prescribed period. [Placed in Library. See No. S-319/54.]

(11) Report of the Tariff Commission on the continuance of protection to the Bicycle Industry, 1954. [Placed in Library. See No. S-320/54.]

(12) Ministry of Commerce and Industry Resolution No. 7(1)-T.B./54, dated the 6th September, 1954. [Placed in Library. See No. S-320/54.]

(13) Ministry of Commerce and Industry notification No. 7(1)-T.B./54, dated the 6th September, 1954. [Placed in Library. See No. S-320/54.]

(14) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (11) to (13) above could not be laid within the prescribed period. [Placed in Library. See No. S-320/54.]

(15) Report of the Tariff Commission on the continuance of protection to the Antimony Industry, 1954. [Placed in Library. See No. S-321/54.]

(16) Ministry of Commerce and Industry Resolution No. 4(1)-T.B./54, dated the 4th September,

[Shri T. T. Krishnamachari]

1954. [Placed in Library. See No. S-321/54.]

(17) Ministry of Commerce and Industry notification No. 4(1)-T.B./54, dated the 4th September, 1954. [Placed in Library. See No. S-321/54.]

(18) Report of the Tariff Commission on the continuance of protection to the Cotton and Hair Belting Industry, 1954. [Placed in Library. See No. S-322/54.]

(19) Ministry of Commerce and Industry Resolution No. 6(1)-T.B./54, dated the 7th September, 1954. [Placed in Library. See No. S-322/54.]

(20) Ministry of Commerce and Industry notification No. 6(1)-T.B./54, dated the 7th September, 1954. [Placed in Library. See No. S-322/54.]

(21) Report of the Tariff Commission on the continuance of protection to the Cocoa Powder and Chocolate Industry, 1954. [Placed in Library. See No. S-323/54.]

(22) Ministry of Commerce and Industry Resolution No. 12(3)-T.B./54, dated the 7th September, 1954. [Placed in Library. See No. S-323/54.]

(23) Ministry of Commerce and Industry notification No. 12(3)-T.B./54, dated the 7th September, 1954. [Placed in Library. See No. S-323/54.]

**STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES etc.**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers

during the various Sessions shown against each:—

(1) Supplementary statement No. IV. Sixth Session, 1954 of the Lok Sabha. [See Appendix VII, annexure No. 8.]

(2) Supplementary Statement No. IX. Fifth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 9.]

(3) Supplementary Statement No. XIV. Fourth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 10.]

(4) Supplementary Statement No. XIX. Third Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 11.]

(5) Supplementary Statement No. XIX. Second Session, 1952 of the Lok Sabha. [See Appendix VII, annexure No. 12.]

(6) Supplementary Statement No. XX. First Session, 1952 of the Lok Sabha. [See Appendix VII, annexure No. 13.]

**SUPPLEMENTARY DEMANDS FOR GRANTS—1954-55**

**The Minister of Finance (Shri C. D. Deshmukh):** I beg to present a statement showing Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) for the year 1954-55.

**BUSINESS OF THE HOUSE—contd.**

**Mr. Speaker:** I do not think that I need to say anything very lengthy with reference to the point of order raised by the hon. Member, Shri Mukerjee. As I stated yesterday, the voting on the Constitution Amendment Bill was to take place after the flood debate was over. Ordinarily it is known that the House sits up to 5 P.M. With a view to saving time, if the House chose to sit longer, I do not see as to how it could be considered that the debate should be taken to have ended. Of course, I must admit that to some extent it is a violation of the existing order of